

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 01
(IB)-2011(PB)/2019

IN THE MATTER OF:

Vandana Motors

.... Applicant/Petitioner

v.

On-Dot Couries and Cargo Ltd.

... Respondent

Order under Section 9 of Insolvency & Bankruptcy Code (CIRP)

Order delivered on 21.05.2021

CORAM:

SH. B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. L.N. GUPTA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the RP

Mr. Vinod Khanna, Adv. With Mr. Shyam Arora,
Resolution Professional

ORDER

IA-1996/2021

Arguments heard. Order reserved.

(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT

(L.N. GUPTA)
MEMBER (TECHNICAL)